



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



NHRC, India celebrates Human Rights Day

The National Human Rights Commission, NHRC, India organized an online function to celebrate Human Rights Day at its premises in New Delhi on the 10th December, 2020. Addressing from the Andamans, as the Chief Guest of the event, Mr. Nityanand Rai, Minister of State, Ministry of Home Affairs said that India, in line with the spirit of its Vedic traditions and Constitutional framework, is committed to protecting human rights and strengthening the NHRC. The NHRC Member, Mr. Justice P C Pant presided over the function in the presence of Members, Mrs. Jyotika Kalra, Dr. D. M. Mulay and Secretary General, Mr. Bimbardhar Pradhan and other senior officers.

people can be protected when they not only are made aware of these rights but also have access to remedy. In this context, he said that the government is empowering the local Panchayats and focusing on the digitization of services. The National Digital Health Mission, is yet another latest step in this direction.

He said that people's welfare is key to the protection and promotion of their human rights. Keeping this in view, the government has launched various welfare schemes for all including women, children, migrant labourers. These are, among others, Ujjwala Yojana, Skill India, Make in India, Aatmanirbhar



Mr. Nityanand Rai, Minister of State, Ministry of Home Affairs

Bharat scheme, Swachh Bharat, Beti Bachao-Beti Padhao campaign, Pradhan Mantri Gharib Kalyan Anna Yojana, Direct Benefit Transfer Scheme.

The Union Minister lauded the work of the NHRC, India for the promotion and protection of human rights. He made a special reference to the NHRC's Covid-19 related Advisories for the protection of the rights of various sections of society.

Earlier, Mr. Justice P. C. Pant said that it is a time to reaffirm our commitment that human rights should form the basis of all the State policies. This year has been very tough globally for humanity due to COVID-19 pandemic, requiring a cohesive response from the public health care



NHRC Members, Mr. Justice P.C. Pant, Mrs. Jyotika Kalra, Dr. D.M. Mulay, S.G., Mr. Bimbardhar Pradhan and other senior officers

Inside

■ NHRC, India celebrates Human Rights Day	1	■ Success Stories	5
■ Message from Mr. Justice P.C. Pant, Member, NHRC, ...	2	■ From Investigation Files	6
■ Message of NHRC Member, Mr. Justice P.C. Pant on ...	3	■ NHRC's Spot Enquiries	6
■ Mr. Justice H.L. Dattu completes his tenure as the 7th ...	3	■ Recommendations For Relief	6
■ NHRC announces winners of its Short Film Awards - ...	4	■ Payment of Relief on NHRC Recommendations:	6
■ NHRC Advisory on Combating Human Trafficking	4	■ NHRC Short Term Internship	7
■ Meeting on One-Stop Centres: Implementation and ...	4	■ Other important programmes	7
■ Suo-Motu Cognizance	5	■ Human Rights and NHRC in News	8
■ Cases of Human Right Defenders	5	■ Complaints in December, 2020	8

**“We need not wait to see
what others do”- Mahatma Gandhi**

system as well as from the general public. The success of the public health care system's response, in dealing with this grave situation, depends on how deep-rooted are our fundamentals for respecting human rights.

He said that during the last eight months from 01.04.2020 to 30.11.2020, while various parts of the country were impacted by COVID-19 pandemic, the Commission registered 46,544 complaints and disposed of 49,759, including the new and old cases. In 182 cases, monetary relief of Rs. 4,75,25,000/- was awarded to the families of victims. In 32 cases of human rights violation, suo moto cognizance was taken. Enormous increase in the number of complaints and disposal is indicative of the awareness of human rights among the people, and also their growing faith in the Commission.

Justice Pant said that the Universal Declaration of Human Rights, UDHR is an embodiment of the aspirations of people across the world for requiring equality, dignity and peaceful co-existence. Giving an insight into the various functions of the NHRC, India

and its contributions at the national and international forum, including Global Alliance of National Human Rights Institutions, GANHRI and Asia Pacific Forum, APF of National Human Rights Institutions, he said that the Commission's endeavour has been to make itself as accessible to the people as possible in redressal of their grievances related to human rights violations. He said that the NHRC, India is a founder member of APF and is an 'A' accredited NHRI with the GANHRI and also a member of its Bureau, which is an important policy setting body.

The UN Secretary General, António Guterres, in his message on Human Rights Day, read out by Ms. Shoko Noda, UNDP Resident Representative in India, called for human rights to be put “ front and centre” of COVID-19 response and recovery globally in order to achieve a better future for people everywhere.

Prior to this, the NHRC Secretary General, Mr. Bimbadhar Pradhan said that the Commission has been observing Human Rights Day each year with a view to renew and

reiterate its unwavering commitment to the cause of human rights. It is a solemn occasion for us to reflect on the journey that we, as a nation, have traversed so far, and the future path we need to chalk out to make human rights for all a reality.

On the occasion, NHRC Journal, carrying research based articles on various aspects of human rights, was also released. Several dignitaries including former Chairpersons and Members of the NHRC, Chairpersons and Members of State Human Rights Commissions, representatives of Central and State Governments, UN Bodies, Diplomats Civil Society, NGOs, Media, among others, were invited to attend the function online.

Later, in a separate online event, the NHRC Members and senior officers awarded the winners of its two online debate competitions, organized in run up to Human Rights Day celebrations, for the students of National Law Universities and police personnel of various State police organizations.

Message from Mr. Justice P.C. Pant, Member, NHRC, India on the eve of Human Rights Day-2020

“On behalf of the National Human Rights Commission, greetings to all on the eve of Human Rights Day, which is to be celebrated worldwide tomorrow on the 10th December. The Day marks the anniversary of the Universal Declaration of Human Rights in 1948 by the General Assembly of the United Nations. It reminds us that human rights are our basic rights. These include, among others, our right to live with liberty, equality and dignity, our right to health, education, freedom of speech and thoughts.

“Recover Better – Stand up for Human Rights” is the theme of this year's Human Rights Day, as decided by the United Nations and relates to the COVID-19 pandemic. The Human Rights Day provides us an opportunity for re-motivating

ourselves to use our freedom to stand up not only for the protection of our rights but also of others. As a citizen, if we follow our duties, human rights will not be violated. And for this, we must, first, remember to respect the rights of others. We must ensure that in exercise of our freedom, we do not violate lawful and natural rights of others.

The Preamble of the Constitution of India and the Articles relating to the Fundamental Rights and the Directive Principles of State Policy make the protection of human rights a Constitutional obligation for the citizens as well as the governments elected by them.

On the eve of Human Rights Day, the National Human Rights Commission, India rededicates itself to continue its mission for the



promotion and protection of human rights as per its mandate under the Protection of Human Rights Act. The interventions of the Commission should be seen and supported as guidance towards ensuring good governance for which, the State has a Constitutional obligation.

Let us join hands to create a society wherein, human rights of all are valued and protected in our great nation. Jai Hind.”

Message of NHRC Member, Mr. Justice P.C. Pant on the eve of Human Rights Defenders' Day

In commemoration of the day 09.12.1998 i.e. when the Declaration on Human Rights Defenders, HRDs was adopted by the UN General Assembly, the Commission acknowledges and appreciates the important role played by the Human Rights Defenders in strengthening the human rights regime in India and across the globe.

The Commission recognizes the work done by HRDs, and is not oblivious to the threats, intimidation and other forms of repression faced by them at the hands of State/non State actors while selflessly working towards the cause of protection and promotion of the human rights. The Commission has time and again resolved to continuously support the HRDs in their crusade to protect Human Rights in the country.

The Commission has taken a number of steps to have better coordination with the HRDs/ Civil Society Groups/Non-Government Groups in furtherance of its mandate

under the Protection of Human Rights Act, 1993. The Commission has taken cognizance in multiple cases in alleged violations of human rights of HRDs by issuing requisite directions to the appropriate authorities and such cases are given priority.

The Commission, in order to strengthen and support the HRDs, has designated a Focal Point for HRDs, who is accessible round the clock through a dedicated phone number – 9999393570 and on e-mail:- hrd-nhrc@nic.in. The role played by the Focal Point specifically during the Covid-19 pandemic and subsequent lock down period on alleged violations of human rights has been well appreciated in every quarter, specifically intervention of the Focal Point even at odd hours by accepting urgent complaints of alleged human rights violations with the authorities.

In order to strengthen the role of Focal Point, all Chief Secretaries/ Administrators of UTs have been asked to instruct their Nodal Officers

of Human Rights that in case of any eventualities concerning Human Rights Defenders, the Focal Point may, after obtaining orders from the Commission, communicate to them for appropriate remedial measures for providing relief to HRDs in distress. The Commission is also in the process of enlarging the Core Group of NGOs/HRDs by inclusion of more women and the individuals/ NGOs from North East and less represented States/spheres.

The Commission renews its commitment to continue to support and encourage the HRDs, who are the eyes and ears of the Commission, in their legitimate human rights work throughout the country. The Commission wishes good luck to all the Human Rights Defenders and greater strength in their fight for the cause of human rights for all in the country, especially in these difficult times of Covid-19. "

Mr. Justice H.L. Dattu completes his tenure as the 7th Chairperson of NHRC, India

Mr. Justice H.L. Dattu completed his tenure of nearly five years as the 7th Chairperson of the National Human Rights Commission, NHRC, India on 2nd December, 2020. He had joined the Commission on the 29th February, 2016 after retiring as the Chief Justice of India on the 2nd December, 2015.

During his tenure, the Commission intervened in a number of cases of human rights violations, which brought succour to the victims of human rights violations. The Commission also brought down the number of cases, which were taking long to dispose of. Total 3,91,937 complaints of human rights violations were registered during his tenure; 4,20,913 cases, including some old and new cases, were disposed of. As per the recommendations of the Commission, Rs.84,31,94,593/- were paid in 268 cases as monetary relief by the public authorities.

The Commission, in his

leadership, retained its "A" Status of Accreditation with the Global Alliance of National Human Rights Institutions, GANHRI. The Asia Pacific Forum, APF in acknowledgement of the wide range of experience and expertise of the NHRC, India, has signed an MoU to share it with several NHRCs and like entities in the world. He also represented the NHRC as a member in the GANHRI Bureau and the Governance Committee of the APF.

The dialogue with the State Human Rights Commissions and other National Commissions gained strength for mutual cooperation on the matters of human rights. The State Governments responded to the NHRC's requests by designating human rights courts at district level.

The Commission expanded its outreach by linking its online complaints filing system with over 3 lakh Common Service Centres spread across the country. Justice Dattu

also launched HRCNet portal to facilitate quick online communication between the NHRC and SHRCs to cut short the possibility of duplication of complaints and promote timely processing thereof.

During his tenure, the Commission also focused on its media and communication activities. It launched its Twitter Handle in 2020, which, in a short span, saw a number of followers. He also launched the NHRC's much popular annual short film competition on human rights in 2015. He also promoted building awareness about human rights through street theatre and launched the initiative as a mark of the Silver Jubilee celebrations of the NHRC, India in 2018. The first ever documentary on the journey of the Commission was also made during his tenure.

Justice Dattu paid a lot of attention to the media reports on the issues of human rights violations and

took prompt action by taking suo-motu cognizance of such incidents. The number of open hearings and camp sittings of the Commission were increased to hear on spot the complaints of rights violations of Scheduled Caste and Scheduled Tribe people and pending cases in various states.

During Covid-19 lock down, in addition to taking suo-motu cognizance of media reports on the plight of people, including the migrant labourers, the NHRC also intervened in the suo motu writ of the Supreme Court in the matter of migrant labourers. He constituted an expert group to come out with the NHRC Covid-19 Advisories. He

also strengthened the mechanism of the Commission to hear the human rights violations of the Human Rights Defenders. During his tenure, the Core Group mechanism of the Commission gained further impetus along with the appointments of Special Monitors and Special Rapporteurs to act as the eyes and ears of the Commission.

NHRC announces winners of its Short Film Awards – 2020; films from Maharashtra and Kerala dominate the competition

The National Human Rights Commission, NHRC, India has announced the winners of its Short Film Award Competition-2020. All the films are in different Indian languages with sub-titles in English. 'Thalsar Bangsar' in Konkani by Ravindra Manik Jadav has been selected for the first prize of Rs. 2 lakh. The film seeks to raise the concerns and the conflict between practicing the folk traditions and the challenges of the contemporary times for a sustainable source of livelihood through education.

The Second prize of Rs. 1.5 lakh will jointly go to 'Womb of Melghat' by Nitin Vasantrao Ganorkar and 'Annam' by Thomas Jacob. 'Womb of Melghat' in 'Korku' and Hindi raises the issue of violation of the Human Rights of Tribals displaced from the Melghat Tiger Reserves of Maharashtra. 'Annam' in Malayalam focuses on the Right to food and clean environment.

The Third prize of Rs. 1 lakh will jointly go to 'And thus man gets crushed again and again' by Jaya Rose and 'Sappar' by Vinod Garud. 'And thus man gets crushed

again and again' in Malayalam focuses on the Business activities leading to Environmental hazards and violation of Right to life and livelihood.

'Sappar' in Marathi raises concerns with the reference to Right to Healthcare and non-availability of proper health care facilities and related insensitivity in rural and semi urban areas through the struggle of a child to save the life of his ailing elderly grandmother. Besides these, three cash awards, the Commission has also decided to give a certificate of 'Special Mention' to three films. These are:

1. 'Dumroo' in Marathi by Rashid Usman Nimbalkar is a take on Right to Education and the realities on the ground.
2. 'Saraswati' in Hindi by Revar Gauravsinh is in the backdrop of Right to Education. It depicts challenges in the implementation of system of online classes, which as a concept may be fine but doesn't serve much purpose for the students in rural areas who do not have facilities to connect with these classes and promotes youth

initiatives to reach such children and help them in the process of learning.

3. 'The Women on that street' in English by Gautami Purushottam Berde raises concerns of the plight and human rights of Sex Workers and their children which worsened during the COVID-19 Pandemic.

The films were selected by a Jury, chaired by NHRC Member, Dr. D.M. Mulay, comprising senior officers of the Commission, Mr. Bimbadhar Pradhan, Secretary General and Mrs. Anita Sinha, JS(P&T) and National award winning filmmaker, Mr. Arun Chadha. In view of the COVID-19 guidelines, the Commission has decided to distribute the awards to the winners through an online function.

The aim of the NHRC Short Film Award Scheme is to encourage and acknowledge cinematic and creative efforts towards the promotion and protection of human rights. This is the Sixth year of this competition, which received tremendous response with 93 entries from various parts of the country.

NHRC Advisory on Combating Human Trafficking

The National Human Rights Commission, NHRC, India has issued an advisory on the Combating Human Trafficking in context of the Covid-19 pandemic. It gains significance in the back drop of various media reports that during

COVID-19 pandemic, incidents of human trafficking had increased. This can be accessed on the website of the Commission: www.nhrc.nic.in

The advisory on human trafficking has been sent to the

concerned Union Ministries and all States/UTs for implementation and submitting the action taken reports. This is the 12th advisory in the series of advisories issued by the Commission in context of the Covid-19 pandemic.

Meeting on One-Stop Centres: Implementation and Functioning

The National Human Rights Commission, NHRC, India organized a virtual meeting to

review the status of implementation and functioning of the Scheme of One Stop Centres, OSCs on 29th

December, 2020. Mrs. Jyotika Kalra, Member NHRC chaired it.

It was agreed by all in the meeting that the Scheme of OSCs is extremely important, unique and beneficial for women. The policy has been drafted very well and if the implementation and monitoring of the scheme improves, it may be more effective.

Some important recommendations were:

- Eliminate secondary victimization by strengthening the role of OSCs as 'Sakhi'.
- Train and sensitize police officials, medical and legal professionals.
- Constituting Task Force as per the Scheme on OSCs.

Participants included, among

others, the representatives of the Ministry of Women and Child Development, Delhi and Telangana Department of Women and Child Development, Delhi State Legal Services Authority, Founder, Aman Satya Kachroo Trust, Prof. Raj Kachroo, NHRC Special Monitor on Women, Dr. Indu Agnihotri as well as the other senior officers and the research team.

Suo-Motu Cognizance

Death of several infants in a Government Hospital

Case No. 2731/12/41/2020

The media reported that as many as 13 infants died at District Hospital Shahdol, M.P. in a week due to inadequate health infrastructure

in the district. The shortage of beds, equipments and doctors were reported as main cause of large number of deaths of infants. The Commission has issued a notice to the Chief Secretary, Govt. of Madhya Pradesh calling for a detailed report in the matter along with action taken

with regard to the appointment of doctors and medical staff in the hospital to prevent further untimely deaths of the infants. He has also been asked to submit status of the public health system in the rural areas as well as measures to check incidents in the other districts of the State.

Cases of Human Right Defenders

The Commission registered 5 cases of alleged harassment of Human Rights Defenders, during the month of December, 2020. Summaries of some of the cases are as under -

Police inaction

Case No. 7478/22/45/2020

On the allegations of brutal assault on RTI Activist Mr. Rama Moorthi and police inaction despite FIR, the Commission has sent a copy of the complaint to SSP, Virudhnagar, Tamil Nadu for appropriate action.

False charges

Case No. 538/33/3/2020

On the allegations that the

Chhattisgarh Police in collusion with the National Investigation Agency and CMO, Dantewada, Chhattisgarh had harassed and framed fabricated charges against the human rights defender, Ms. Soni Sori, the Commission has called for an action taken report from SP, Dantewada.

Illegal Arrest

Case No. 27344/24/48/2020

On the allegations that Mr. Prashant Kanojia, a freelance journalist was illegally arrested and tortured by Uttar Pradesh Police in Lucknow, the Commission has called for an action taken report from the District Magistrate, Lucknow and

Commissioner of Police, Lucknow.

Harassment of HRDs

Case No. 2045/90/0/2020

On allegations that the NIA has victimized 33 human rights defenders in different part of India and that the Commission had taken cognizance in the matters related to 29 of them, whereas the matters of 4 others were left without any intervention. The Commission has sent a copy of the complaint to the Director General, NIA calling for a report in the matter of four remaining HRDs, complaints relating to him were not received earlier.

Success Stories

Following are the summaries of some of the cases wherein the public authorities have taken affirmative action on the recommendations of the Commission:

Payment of relief and action against the guilty in a case of illegal confinement and rape

Case No. 35244/24/11/2014-AR

In a case of illegal confinement, torture, false implication and custodial rape by a Sub Inspector in P.S. Laliya, District Balrampur, UP and lack of proper investigations by the police, the persistent follow-up by

the Commission has resulted in filing of charge sheet in Case Crime No. 432/2014, PS Laliya, u/s 376 (2), 506 IPC, against him and departmental action against the then Additional Superintendent of Police and the Deputy Superintendent of Police, Balrampur. The amount of interim relief amounting to Rs. 9.5 lakh to the three victims including the woman, her husband and father-in-law has also paid by the Government of Uttar Pradesh on the recommendations of the Commission.

Gang rape and police inaction

Case no. 480/24/36/2017-WC

The case relates to an incident of gang-rape. The victim was kept in illegal confinement for about six months leading to her pregnancy. The matter was reported to police, but no action was taken and was also under threat of dire consequences by the offenders. The Commission observed that no FIR was registered by the police. It directed to issue a notice to the Chief Secretary, Govt. of UP, calling upon him to show cause as to why monetary compensation of Rs. 2,00,000/- should not be recommended, which was subsequently paid to the victim.

**Death in Judicial Custody
Case Number 1055/20/1/2018-JCD**

The Commission received an intimation from the Superintendent of Central Jail, Ajmer, Rajasthan regarding the death of a convicted

prisoner while he was under treatment at a hospital in the city. While considering the material on records, the Commission had observed that the incident involved the carelessness of the prison authorities as the death of the

prisoner was caused due to attack by a fellow inmate, who had a history of mental illness. Accordingly, the Government of Rajasthan was recommended to pay Rs. 5,00,000 as monetary relief to the Nok of the victim, which was paid.

From Investigation Files**Delay in providing medical care - a grave violation of human rights
(Case No. 1374/4/26/2016-JCD)**

The matter relates to the death of a convict prisoner Anil Yadav, age 54 years, who was admitted in Central Prison, Beur, Patna, Bihar on 3rd May, 2007 and died on 30th March, 2016.

On the basis of the enquires by its Investigation Division and the material on record, the Commission observed that the health of the convict was normal when he entered the jail. He developed Carcinoma of Gall bladder later, and was being treated in IIGMS and PMCH, Patna from 16th February 2016. On 4th March, 2016, he was

referred to AIIMS, New Delhi, but due to delay in giving permission by the State Government to take him there, he died on 30th March, 2016. Therefore, the Commission recommended Rs. 2,00,000/- as relief to the next of kin of the deceased.

NHRC's Spot Enquiries

Following is the list of case wherein spot enquiries were conducted by the Commission's officers in its Investigation Division

S. No.	Case Number	Allegations	Date of visit
1	1205/20/34/2020	Abduction, murder and Police inaction in Partapgarh, Rajasthan	07-11/12/2020
2	2636/30/0/2020	Unfair investigation in Delhi riots by SIT in North East District of Delhi	07-09/12/2020
3	742/19/10/2020	Illegal detention by police in Ludhiana, Punjab	14-18/12/2020
4	4851/30/9/2020	Police inaction in a case of kidnapping & torture in West Delhi	01-04/12/2020
5	4486/30/3/2020	Denial of treatment at Safdarjung Hospital, Delhi	14-18/12/2020
6	1787/7/20/2020	Police inaction in rape of a minor in Jagadhari, Haryana	14-18/12/2020

Recommendations For Relief

As part from a number of cases taken up daily, 36 cases were taken up by Full Commission and 43 cases by Double Bench in December, 2020. Out of these, in 8 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of Rs. 25,00,000/- for the victims or their Next of Kin, NoK, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.No	Case No	Nature of complaint	Amount recommended	Public authority
1	1827/30/2/2015-PCD	Custodial Death (Police)	300000	Delhi
2	47/6/9/2018 – PCD	Custodial Death (Police)	300000	Gujarat
3	4552/18/7/2018	Custodial Torture	200000	Odisha
4	4461/30/6/2019	Custodial Torture	200000	Delhi
5	1008/22/13/2014-AD	Alleged custodial deaths in police custody	200000	Tamil Nadu
6	38624/24/56/2016-AD	Alleged custodial deaths in police custody	500000	Uttar Pradesh
7	259/33/17/2013-ED	Death in police encounter	500000	Chhattisgarh
8	848/25/15/2015-JCD	Custodial Death (Judicial)	300000	West Bengal

Payment of Relief on NHRC Recommendations:

The Commission closed 28 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 11,81,75,000/- to the victims of human rights violations or their next of kin. The specific details of these cases, closed in December, 2020, can be downloaded from the NHRC website by logging the case number given in the table below:

S.No	Case No	Nature of complaint	Amount recommended	Public authority
1	1817/4/32/2011	Inaction by the State / Central Govt. Officials	1400000	Bihar
2	1818/4/1/2011	Inaction by the State / Central Govt. Officials	400000	Bihar
3	1337/30/0/2016	Inaction by the State / Central Govt. Officials	25000	Delhi
4	3048/30/6/2017	Inaction by the State / Central Govt. Officials	300000	Delhi

S.No	Case No	Nature of complaint	Amount recommended	Public authority
5	260/6/18/2011	Inaction by the State / Central Govt. Officials	12400000	Gujarat
6	9389/7/4/2014	Inaction by the State / Central Govt. Officials	89200000	Haryana
7	4684/24/20/2015	Inaction by the State / Central Govt. Officials	200000	Uttar Pradesh
8	2214/18/33/2018	Inaction by the State / Central Govt. Officials	300000	Odisha
9	3102/18/7/2017	Inaction by the State / Central Govt. Officials	200000	Odisha
10	4572/18/7/2014	Inaction by the State / Central Govt. Officials	8800000	Odisha
11	4698/18/8/2014	Inaction by the State / Central Govt. Officials	300000	Odisha
12	2229/20/11/2011	Inaction by the State / Central Govt. Officials	1100000	Rajasthan
13	1496/12/56/2013	Failure in taking lawful action	50000	Madhya Pradesh
14	33889/24/79/2016	Failure in taking lawful action	50000	Uttar Pradesh
15	2451/22/52/2017	Failure in taking lawful action	300000	Tamil Nadu
16	30746/24/10/2013	Disappearance / missing	25000	Uttar Pradesh
17	147/30/7/2013	Disappearance	100000	Delhi
18	232/1/10/2014-WC	Gang Rape	100000	Andhra Pradesh
19	480/24/36/2017-WC	Gang Rape	200000	Uttar Pradesh
20	8988/24/61/2014-WC	Gang Rape	25000	Uttar Pradesh
21	220/33/0/2017-PCD	Custodial Death (police)	500000	Chhattisgarh
22	5/30/0/2018-JCD	Custodial Death (judicial)	300000	Delhi
23	253/12/26/2013	Atrocities by custom/excise/enforcement/ income – tax deptt., etc. of central/state govts.	400000	Madhya Pradesh
24	176/20/10/2019	Children	300000	Rajasthan
25	2734/20/22/2018	Victimisation	100000	Rajasthan
26	10395/24/41/2017- WC	Dowry death orther amempt	100000	Uttar Pradesh
27	10870/24/52/2015	Abuse of power	50000	Uttar Pradesh
28	35244/24/11/2014- AR	Alleged custodial rape in police custody	950000	Uttar Pradesh

NHRC Short Term Internship

Mr. Justice P. C. Pant, Member, National Human Rights Commission, NHRC, India said that a sensitized student is better statutory armour than the long provisions of law, contained with exceptions and provisions, for promoting human rights of the underprivileged, down trodden and poor people. He was addressing the valedictory session of the 15 days online short term internship of the Commission on 30th December, 2020.

Justice Pant said that the idea behind organising such internship programme is to create an empowered society in the country by enabling the young minds to realize the concept of human rights, which is bedrock of a thriving democracy.

Earlier, Mr. Bimbardhar Pradhan, Secretary General, NHRC said that youth participation is critical to achieving Sustainable Development Goals, SDG, many of which have a

direct bearing on human rights. The youth need to be empowered with knowledge, particularly in the face of continuing Covid-19 pandemic, to understand a wide range of issues impacting human rights.

Lauding the quality of the research reports prepared by the interns, Mr. Pradhan expressed the hope that the Commission's sustained engagement with students, from across the country, would help them have human rights at the core of their hearts to motivate them to become brand ambassadors of human rights.

129 graduate and post-graduate level students, representing different universities from 18 states of the country, attended the internship, which was inaugurated by the NHRC Member, Dr. D.M. Mulay on the 16th December, 2020. The students were exposed to various aspects of human rights in the 45 sessions addressed online by NHRC Member,

Mrs. Jyotika Kalra, eminent human rights activists, subject experts and sr. officers, representing the key government Ministries/ Departments,

They were also taken on a virtual tour to Delhi's Tihar Jail and besides being given opportunity to prepare brief research reports, topics for which included, among others, challenges and way forward in dealing with the issues of Climate Change in India, Manual Scavenging and Transgender Rights. They were also awarded for the best project reports, best book review and winning the declamation contest.

NHRC senior officers, including among others, Mr. Surajit Dey, Registrar (Law), Mrs. Anita Sinha, JS(P&T), Mr. Anubhav Sharma, Presenting Officer, Mrs. Manzil Saini, DIG, Mr. Jaimini Kumar Srivastava, Deputy Director (M&C) and Course Coordinator attended.

Other important programmes

The Chairperson and Members of the NHRC, India continue to engage with various forums to spread

human rights literacy on time to time in addition to attending the other works of the Commission, including

hearing and disposing complaints of human rights violations. During December, 2020, as part of this

